

(i) The Bombay Cinema (Gujarat second Amendment) Rules, 1971 published in Notification No. GH/G/146/BCR/3369/3973-A in Gujarat Government Gazette dated the 19th August, 1971.

(ii) The Bombay Cinema (Gujarat Third Amendment) Rules, 1971, Published in Notification No. GH/G/153/BCR-1966/1552-A in Gujarat Government Gazette dated the 9th September, 1971. [Placed in Library. See No. LT—1241/71].

(2) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notifications. [Placed in Library. See No. LT—1242/71].

**NOTIFICATION UNDER ARTICLE 359  
OF THE CONSTITUTION**

**THE DEPUTY MINISTER IN THE  
MINISTRY OF HOME AFFAIRS (SHRI  
F. H. MOHSIN):** I beg to lay on the  
Table—

A copy of Notification No. G.S.R 1843.  
published in Gazette of India dated  
the 5th December, 1971, under clause  
(3) of article 359 of the Constitution.  
[Placed in Library. See No. LT—  
1243/71].

**NOTIFICATION UNDER PUNJAB MOTOR  
VEHICLES TAXATION ACT,  
1924 etc.**

**THE DEPUTY MINISTER IN THE  
MINISTRY OF FINANCE (SHRIMATI  
SUSHILA ROHATGI):** I beg to lay on the  
Table—

(i) A copy of Punjab Government  
Notification No. S. O. 50/P.A.  
4/24/S. 3/71 published in Punjab  
Government Gazette dated the 11th  
November, 1971, issued under sub-  
section (1) of section 3 of the  
Punjab Motor Vehicles Taxation  
Act, 1924, read with clause (c) (iv)  
of the Proclamation dated the 15th  
June, 1971 issued by the President  
in relation to the State of Punjab.

(ii) A statement (Hindi and English ver-  
sions) explaining the reasons for not  
laying the Hindi version of the above  
Notification. [Placed in Library. See  
No. LT—1244/71].

so'ca hrs.

**MESSAGE FROM RAJYA SABHA**

**SECRETARY :** Sir, I have to report the  
following message received from the Sec-  
retary of Rajya Sabha—

“In accordance with the provision of  
rule 127 of the Rules of Procedure and  
Conduct of Business in the Rajya Sabha,  
I am directed to inform the Lok Sabha  
that the Rajya Sabha, at its sitting held  
on the 4th December, 1971, agreed  
without any amendment to the Visva-  
Bharti (Amendment) Bill, 1971, which  
was passed by the Lok Sabha at its  
sitting held on the 29th November,  
1971.”

**COMMITTEE ON PRIVATE  
MEMBERS' BILLS AND  
RESOLUTIONS**

**EIGHTH REPORT**

**SHRI G. G. SWELL (Autonomous  
Districts):** Sir, I beg to present the Eighth  
Report of the Committee on Private Mem-  
bers' Bills and Resolutions.

**COMMITTEE ON THE WELFARE  
OF SCHEDULED CASTES AND  
SCHEDULED TRIBES**

**SECOND AND THIRD REPORTS**

**SHRI BUTA SINGH (Rupar):** Sir, I beg  
to present the following Reports of the  
Committee on the Welfare of Scheduled  
Castes and Scheduled Tribes :